

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

Original Application No.622/2023

Hemant Sharma

.....Applicant

Versus

Narendra Nath Gaur & Others

.....Respondents

Reply to application under section 14 &
15(1)(c) r/w Section 18(1) & (2) of National
Green Tribunal Act, 2010 by respondent No.3

Respectfully Showeth:-

1. That I have received notice from the Honourable National Green Tribunal on 25/07/2024.
2. That I am neither the owner of any property mentioned in the complaint made by Shri Hemant Sharma, nor responsible for felling of trees in any manner.
3. That I am running a business of Gemstones and I don't know why the complainant Mr. Hemant Sharma has made me a defendant.
4. I do not find any action of mine in the body of the complaint for which I have been made a party. I only understand that for the purpose of causing harassment and mental disturbance, I have been made a party in the complaint.

I humbly pray to this Honourable Tribunal to ask and enquire from the complainant as to why complaint has been filed against me. am neither the owner of any property mentioned in the complaint made by Shri Hemant Sharma, nor responsible for felling of trees in any manner.

Place: CHANDIGARH

Through in person respondent No,3

Date: 05/08/2024



SIDDHARTH GAUR

Flat No. 5501/3, Modern Housing Complex,

Sector 13, Chandigarh – 160101

(Mobile – 8427100094)